
Generous Mercantile Pvt Ltd Vs Registrar Of Companies

New Restoration Application 11/2024 In 65/252(ND)/2023

Court: National Company Law Tribunal, New Delhi Court III

Date of Decision: April 1, 2024

Hon'ble Judges: Bachu Venkat Balaram Das, Member (J); Atul Chaturvedi, Member (T)

Bench: Division Bench

Advocate: Mohd Nazim Khan, Prashant Meharchandani, Akshat Singh, Utkarsh Kandpal, Lata Prajapati

Final Decision: Dismissed

Judgement

New Restoration Application 11/2024:-

This application has been filed seeking restoration of Appeal No. 65/252(ND)/2023 which was dismissed for non-prosecution vide order dated

08.01.2024.

We have heard the submissions made by the Learned Counsel and perused the records. We are satisfied with the reasons given in the application and

direct that the Appeal No. 65/252(ND)/2023 be restored to its original position, subject to payment of cost of Rs. 10,000/- to be deposited in Prime

Minister's National Relief Fund within one week. The Appellant shall file proof of deposit within one week after depositing the cost.

IA allowed.

65/252(ND)/2023:-

Learned Counsel appearing for the RoC has stated that the report has been filed but the report is not available on DMS portal. Learned Counsel shall

take steps to upload the report within three days.

List the matter on 27.05.2024.